

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A. No. 487/93

Dt. of order: 4.10.93

Bhagwan Singh Soni

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. N.K. Singhal

: Brief Holder on behalf of
Mr. N.A. Naqvi counsel for
applicant.

Mr. V.S. Gurjar

: Counsel for respondents

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. P.P. Srivastava, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties, and perused and perused the order dated 27.4.93 (Annex.A-1). The applicant was earlier posted in this area and it was submitted that in an encounter in which the applicant was a party and some persons died at Sanchore area. Earlier Jhalore and Barmer were the same Revenue District and now there is a bifurcation of Barmer and Jhalore. It was also submitted by the counsel for the applicant that Chohtan, where he is being posted is the nearest place from Sanchore. We would not like to interfere in the orders of transfer. However, we would like to observe that the authority should reconsider the representation of the applicant and should place him in any part of the country which is at a distance of about more than 150 Kms. from Sanchore. The respondents should consider the representation within one month of the receipt of a copy of this order. The O.A. stands disposed of. Parties to bear their own costs.

(P.P. Srivastava)
Member (Adm.)

(D.L. Mehta)
Vice Chairman.